

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.3

CP(IB) No. 325/Chd/Pb/2023

IN THE MATTER OF:

Phoenix Arc Pvt. Ltd. & Anr

...Petitioners

Vs.

JCT Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 22.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Divya Sharma, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate

ORDER

It is stated by Ld. Senior Counsel for the respondent that he has recently been engaged in this matter therefore, failed to file the reply. It is seen that on the last date of hearing, last opportunity was granted to the ld. counsel for the respondent for filing the reply but the same has not been complied with. Therefore, in the interest of justice, one more opportunity is granted to the Ld. Senior Counsel for the respondent for filing the reply and Vakalatnama by the assisting advocate. Let the same be filed within three weeks with a copy in advance to the counsel opposite subject to a cost of Rs.25,000/- to

be deposited in the Prime Minister's National Relief Fund. Rejoinder, thereto if any, be filed within next one week with a copy in advance to the counsel opposite. No further opportunity will be granted. Ld. counsels for the parties are directed to file short written submissions if any, at least two days before the next date of hearing by exchanging copies with each other. Let the matter be listed for final arguments on 28.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)